HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 27TH AUGUST, 2012 AT 2.00 P.M.

I. QUESTIONS.
Questions entered in the separate list to be asked and answers given.

II. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2012-2013 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

(i) THE FINANCE MINISTER to present the Supplementary Estimates (First Instalment)-2012-2013.

(ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment)-2012-2013.

III. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT)- 2012-2013.

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 1
A MINISTER to move that a Supplementary sum not exceeding ₹ 1,04,33,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 1- Vidhan Sabha.

Demand No. 2
A MINISTER to move that a Supplementary sum not exceeding ₹ 2,76,38,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 2- Governor and Council of Ministers.

Demand No. 3
A MINISTER to move that a Supplementary sum not exceeding ₹ 3,20,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 3- General Administration.

Demand No. 4
A MINISTER to move that a Supplementary sum not exceeding ₹ 100,36,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 4- Revenue.

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Demand No. 5
A MINISTER to move that a Supplementary sum not exceeding ₹ 49,63,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 5-Excise and Taxation.

Demand No. 6
A MINISTER to move that a Supplementary sum not exceeding ₹ 4,45,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 6-Finance.

Demand No. 7
A MINISTER to move that a Supplementary sum not exceeding ₹ 4,98,44,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 7-Planning and Statistics.

Demand No. 8
A MINISTER to move that a Supplementary sum not exceeding ₹ 240,50,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 8-Buildings & Roads.

Demand No. 9
A MINISTER to move that a Supplementary sum not exceeding ₹ 5,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 9-Education.

Demand No. 10
A MINISTER to move that a Supplementary sum not exceeding ₹ 49,60,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 10-Technical Education.

Demand No. 11
A MINISTER to move that a Supplementary sum not exceeding ₹ 18,22,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 11-Sports and Youth Welfare.
Demand No. 13

A MINISTER to move that a Supplementary sum not exceeding ₹ 197,30,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 13- Health.

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Demand No. 15

A MINISTER to move that a Supplementary sum not exceeding ₹ 503,83,51,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 15- Local Government.

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Demand No. 17

A MINISTER to move that a Supplementary sum not exceeding ₹ 11,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 17- Employment.

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Demand No. 18

A MINISTER to move that a Supplementary sum not exceeding ₹ 8,35,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 18- Industrial Training.

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Demand No. 19

A MINISTER to move that a Supplementary sum not exceeding ₹ 154,95,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 19- Welfare of SCs & BCs.

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Demand No. 21

A MINISTER to move that a Supplementary sum not exceeding ₹ 53,32,01,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 21- Women and Child Development.

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Demand No. 23

A MINISTER to move that a Supplementary sum not exceeding ₹ 852,27,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 23- Food and Supplies.

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Demand No. 25

A MINISTER

to move that a Supplementary sum not exceeding ₹ 12,69,20,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 25-

Industries.

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Demand No. 27

A MINISTER

to move that a Supplementary sum not exceeding ₹ 9,61,05,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 27-

Agriculture.

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Demand No. 30

A MINISTER

to move that a Supplementary sum not exceeding ₹ 6,27,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 30-

Forest and Wild Life.

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Demand No. 32

A MINISTER

to move that a Supplementary sum not exceeding ₹ 14,88,54,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 32-

Rural and Community Development.

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Demand No. 34

A MINISTER

to move that a Supplementary sum not exceeding ₹ 2,00,40,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 34-

Transport.

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Demand No. 36

A MINISTER

to move that a Supplementary sum not exceeding ₹ 4,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 36-

Home.

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Demand No. 37

A MINISTER

to move that a Supplementary sum not exceeding ₹ 3,61,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 37-

Elections.

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Demand A MINISTER to move that a Supplementary sum not exceeding ₹ 12,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 38- Public Health and Water Supply.

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Demand A MINISTER to move that a Supplementary sum not exceeding ₹ 43,92,11,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 42- Administration of Justice.

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Demand A MINISTER to move that a Supplementary sum not exceeding ₹ 2,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 43- Prisons.

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Demand A MINISTER to move that a Supplementary sum not exceeding ₹ 14,08,55,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2013 in respect of Demand No. 45- Loans and Advances by State Government.

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IV. LEGISLATIVE BUSINESS

1. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2012.

A MINISTER to introduce the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill;

Also to move that the Bill be passed.


A MINISTER to introduce the Haryana Shri Durga Mata Shrine Bill;

Also to move that the Bill be passed.
3. The Haryana Private Technical Educational Institution (Regulation of Admission and Fee) Bill, 2012. to introduce the Haryana Private Technical Educational Institution (Regulation of Admission and Fee) Bill; to move that the Haryana Private Technical Educational Institution (Regulation of Admission and Fee) Bill be taken into consideration at once; Also to move that the Bill be passed.

4. The Haryana State Commission for Women Bill, 2012. to introduce the Haryana State Commission for Women Bill; to move that the Haryana State Commission for Women Bill be taken into consideration at once; Also to move that the Bill be passed.

5. The Haryana Prohibition of Ragging in Educational Institution Bill, 2012. to introduce the Haryana Prohibition of Ragging in Educational Institution Bill; to move that the Haryana Prohibition of Ragging in Educational Institution Bill be taken into consideration at once; Also to move that the Bill be passed.